

Mr. Speaker: If more than one hon. Member speaks, it will not be recorded. (*Interruptions*).***

I am sorry, I cannot agree with those arguments advanced by the hon. Members. So, I cannot allow this adjournment motion. . . . (*Interruptions*). Nothing will be recorded when more than one hon. Member speaks. (*Interruptions*).***

Now, papers to be laid on the Table. Shri Sanjiva Reddy.

13.02 hrs.

PAPERS LAID ON THE TABLE

EXPLANATORY STATEMENT ON MERCHANT SHIPPING (AMENDMENT) ORDINANCE

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to lay on the Table a copy of the Explanatory Statement giving reasons for immediate legislation by the Merchant Shipping (Amendment) Ordinance, 1966, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-6398/66*].

COPIES OF ORDINANCES

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2) (a) of the Constitution:—

- (i) The Merchant Shipping (Amendment) Ordinance, 1966 (No. 3 of 1966) promulgated by the President on the 6th June, 1966.
- (ii) The Jayanti Shipping Company (Taking over of Management) Ordinance, 1966 (No. 4 of 1966) promulgated by the President on the 10th June, 1966.
- (iii) The Advocates (Amendment) Ordinance, 1966 (No. 5 of

1966) promulgated by the President on the 14th June, 1966.

- (iv) The Unlawful Activities (Prevention) Ordinance, 1966 (No. 6 of 1966) promulgated by the President on the 17th June, 1966.
- (v) The Criminal Law Amendment (Amendment) Ordinance, 1966 (No. 7 of 1966) promulgated by the President on the 30th June, 1966.
- (vi) The Customs (Amendment) Ordinance, 1966 (No. 8 of 1966) promulgated by the President on the 7th July, 1966.
- (vii) The Essential Commodities (Amendment) Ordinance, 1966 (No. 9 of 1966) promulgated by the President on the 12th July, 1966.

[*Placed in Library. See No. LT-6399/66 to LT-6405/66*].

NOTIFICATIONS UNDER THE CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) S.O. 870 published in Gazette of India dated the 26th March, 1966.
 - (ii) G.S.R. 639 published in Gazette of India dated the 30th April, 1966.
 - (iii) G.S.R. 640 published in Gazette of India dated the 30th April, 1966.
 - (iv) G.S.R. 641 published in Gazette of India dated the 30th April, 1966.

***Not recorded.

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- (v) G.S.R. 642 published in Gazette of India dated the 30th April, 1966.
- (vi) G.S.R. 665 published in Gazette of India dated the 7th May, 1966.
- (vii) G.S.R. 726 published in Gazette of India dated the 13th May, 1966.
- (viii) G.S.R. 698 published in Gazette of India dated the 14th May, 1966.
- (ix) G.S.R. 756 published in Gazette of India dated the 16th May, 1966.
- (x) G.S.R. 757 published in Gazette of India dated the 16th May, 1966.
- (xi) G.S.R. 758 published in Gazette of India dated the 16th May, 1966.
- (xii) G.S.R. 759 published in Gazette of India dated the 16th May, 1966.
- (xiii) G.S.R. 760 published in Gazette of India dated the 16th May, 1966.
- (xiv) G.S.R. 761 published in Gazette of India dated the 16th May, 1966.
- (xv) G.S.R. 762 published in Gazette of India dated the 16th May, 1966.
- (xvi) G.S.R. 763 published in Gazette of India dated the 16th May, 1966.
- (xvii) G.S.R. 764 published in Gazette of India dated the 16th May, 1966.
- (xviii) G.S.R. 765 published in Gazette of India dated the 16th May, 1966.
- (xix) G.S.R. 766 published in Gazette of India dated the 16th May, 1966.
- (xx) G.S.R. 767 published in Gazette of India dated the 16th May, 1966.
- (xxi) G.S.R. 805 published in Gazette of India dated the 28th May, 1966.
- (xxii) G.S.R. 806 published in Gazette of India dated the 28th May, 1966.
- (xxiii) G.S.R. 807 published in Gazette of India dated the 28th May, 1966.
- (xxiv) G.S.R. 904 published in Gazette of India dated the 8th June, 1966.
- (xxv) G.S.R. 954 published in Gazette of India dated the 18th June, 1966.
- (xxvi) G.S.R. 983 published in Gazette of India dated the 25th June, 1966.
- (xxvii) G.S.R. 984 published in Gazette of India dated the 25th June, 1966.

[Placed in Library. See No. LT-6406/66].

(2) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above.

[Placed in Library. See No. LT-6407/66].

(3) A copy of Notifications No. G.S.R. 768 published in Gazette of India dated the 16th May, 1966, under section 159 of the Customs Act, 1962 and sub-section (5) of section 45 of the Finance Act, 1966.

[Placed in Library. See No. LT-6408/66].

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1966 published in Notification No. G.S.R. 634 in Gazette of India dated the 30th April, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback

- (General) Forty-third Amendment Rules, 1966, published in Notification No. G.S.R. 665 in Gazette of India dated the 30th April, 1966.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 636 in Gazette of India dated the 30th April, 1966.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1966, published in Notification No. G.S.R. 637 in Gazette of India dated the 30th April, 1966.
- (v) The Customs and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1966, published in Notification No. G.S.R. 638 in Gazette of India dated the 30th April, 1966.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Forty-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 666 in Gazette of India dated the 7th May, 1966.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 667 in Gazette of India dated the 7th May, 1966.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 700 in Gazette of India dated the 15th May, 1966.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1966, published in Notification No. G.S.R. 731 in Gazette of India dated the 21st May, 1966.
- (x) The Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1966, published in Notification No. G.S.R. 808 in Gazette of India dated the 28th May, 1966.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1966, published in Notification No. G.S.R. 809 in Gazette of India dated the 28th May, 1966.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1966, published in Notification No. G.S.R. 810 in Gazette of India dated the 28th May, 1966.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1966, published in Notification No. G.S.R. 811 in Gazette of India dated the 28th May, 1966.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1966, published in Notification No. G.S.R. 952 in Gazette of India dated the 18th June, 1966.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1966, published in Notification No. G.S.R. 953 in Gazette of India dated the 18th June, 1966.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1966, published in Notification No. G.S.R. 945 in Gazette of India dated the 25th June, 1966.

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- (xvii) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1966, published in Notification No. G.S.R. 986 in Gazette of India dated the 25th June, 1966.

[Placed in Library. See No. LT-6409/66].

- (5) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (4) above. [Placed in Library. See No. LT-6410/66].
- (6) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 732 in Gazette of India dated the 21st May, 1966.

(ii) The Central Excise (Fourth Amendment) Rules, 1966, published in Notification No. G.S.R. 1042 in Gazette of India dated the 2nd July, 1966.

[Placed in Library. See No. LT-6411/66].

- (7) A copy each of the following Notifications under sub-section (5) of section 45 of the Finance Act, 1966:—

(i) G.S.R. 755 published in Gazette of India dated the 16th May, 1966.

(ii) G.S.R. 769 published in Gazette of India dated the 16th May, 1966.

[Placed in Library. See No. LT-6412/66].

- (8) A Copy of Notification S.R.O. No. 199/66 published in Kerala Gazette dated the 17th May, 1966, making certain amendment to the Kerala

General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala [Placed in Library. See No. LT-6413/66].

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Proclamation dated the 5th July, 1966 issued by the President under Article 356 of the Constitution, assuming to himself all functions of the Government of the State of Punjab published in Notification No. G.S.R. 1069 in Gazette of India dated the 5th July, 1966.
- (ii) Order dated the 5th July, 1966 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation.

[Placed in Library. See No. LT-6414/66].

- (iii) Explanatory Statement giving reasons for immediate legislation by the Criminal Law Amendment (Amendment) Ordinance, 1966, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-6415/66].

ACTION TAKEN ON GOVERNMENT ASSURANCES

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table following statements showing the action taken